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GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE & BANKING

NEW DELHI: THURSDAY, 5TH MAY, 1976.

NOTIFICATION
(INCOME-TAX)

No.1315(F.NO.404/104/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(48 of 1961), the Central Government hereby authorises S/Shri Y. Chakrapani, Ch. Radhakrishnaiah and J Sambasiva Rao who are Gazetted Officers of the Central Government to exercise powers of Tax Recovery Officers under the said Act.

2. The appointments of S/Shri R. Bhaskara Rao and A. Subba Rao made in the notification No.323 (F.NO.404/173/73-ITCC) dated 19th June, 1973 and that of Shri G. Miralidhara Rao made in the Notification No.757 (F.NO.404/153/74-ITCC) dated 19th October, 1974 are cancelled with effect from the date they hand over charge of Tax Recovery Officers.

3. This Notification shall come into force with effect from the date the officers mentioned in para 1 take over charge as Tax Recovery Officers.

Sd/- (V.P. MITTAL)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

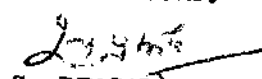
No.1315 (F.NO.404/104/76-ITCC)

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OFFICER ON SPECIAL DUTY
DIRECTORATE OF INSPECTION (RSF)

NO. CC/ITCC/217/256/RSF/76.